

GOVERNMENT OF INDIA
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
(DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING)
LOK SABHA
USTARRED QUESTION NO.3871
TO BE ANSWERED ON 16TH JULY, 2019

PREVENTION OF CRUELTY ON ANIMALS

3871.SHRI ASADUDDIN OWAISI:
SHRI SYED IMTIAZ JALEEL:

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
मत्स्यपालन, पशुपालन और डेयरी मंत्री

be pleased to state:

- (a) whether the Government has notified new rules under Prevention of Cruelty on Animals (Regulation of Livestock Market) Rules, 2017, and if so, the details thereof;
- (b) whether many State Governments and some NGOs have opposed these rules and if so, the crux of their contention;
- (c) whether the Union Government has considered the points raised by the State Governments and NGOs, if so, the details thereof and if not, the reasons therefor;
- (d) whether these Rules are applicable in the whole country and if so, the details thereof;
- (e) whether the Government has received some representations from States to amend the Rules, if so, the details thereof and the time by which the Government is likely to consider the request of the States; and
- (f) the extent to which the new Rules have hampered cattle business in the country?

ANSWER

THE MINISTER OF STATE FOR FISHERIES, ANIMAL HUSBANDRY AND DAIRYING

(DR. SANJEEV KUMAR BALIYAN)

(a) to (c) The draft Prevention of Cruelty to Animals (Regulation of Livestock Market) Rules, 2017 were notified on 16th January, 2017 by Ministry of Environment Forest and Climate Change inviting objections and suggestions and finally notified on 23rd May, 2017 after incorporating the suggestions and comments wherever found suitable.

(d) to (f) A number of representations have been received from individuals, organizations and representatives of the State Governments requesting for the withdrawal of the rules. Further, Hon'ble Supreme Court of India vide order dated 11.08.2017 stayed the Rule 22(b)(iii), 22(d)(ii) & (v) and 22(e)(i) & (iii) of the Prevention of Cruelty to Animals (Regulation of Livestock Market Rules), 2017. Thereafter, the Ministry of Environment Forest and Climate Change has further notified draft Prevention of Cruelty to Animals in Animal Market Rules, 2018 which was published as G.S.R 89 dated 22.03.2018 in supersession of Prevention of Cruelty to Animals (Regulation of Livestock Market Rules), 2017 for inviting comments. Now, subject of Prevention of Cruelty to Animals has been transferred to Department of Animal Husbandry and Dairying vide notification S.O. 1531 (E) dated 4th April, 2019 issued by the Cabinet Secretariat.